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(b) It is not possible to indicate the exact date by which the journal would be published.

Replacement of telephone exchanges in Delhi

- 441. SHRI VISHWA BANDHU GUP-TA: Will the Minister of COMMUNICA-TIONS be pleased to state:
- (a) whether it is a fact that in Delhi, telephone exchanges of level of 22, 26 27 are very old and have almost lost their service capability; and
- (b) if so, what steps are proposed to be taken by Government for taking the load off these exchanges and to replace the present equipment by more, modern one?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL); (a) and (b) No, Sir. Only a part of level 22 exchange has completed its normal life and has been replaced by imported crossbar exchange. The balance 5000 lines will be replaced by electronic exchange in 1984-85. Level 26 and 27 exchanges which will be partly superannuating will be progressively replaced by electronic exchanges from 7th Plan onwards.

Encouragement to producers for TV and documentary films

442. SHRIMATI SUDHA VIJAY JO-SHI Will the Minister of INFORMA-TION AND BROADCASTING be pleased to state the steps his Ministry, Door-carshan and Films Division are taking to encourage new and upcoming independent producers to produce T.V., documentary and short feature films?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H. K. L. BHAGAT): Doordarsban assigns production of TV films and other programmes to outside producers from time to time. This is a continuous process to encourage outside

talent in the production of TV films as well as to bring variety in TV programmes.

To attract new and upcoming talent, Films Division also assigns documentary films to outside directors for scripting and directing films on ad-hoc fee basis. Besides, the documentary films and short featuretto films are also, assigned to outside independent producers on contract basis for production of films for the Division.

Consultancy services utilised by Central Electricity Authority

- 443, SHRIMATI SUDHA VIJAY JO-SHI; Will the Minister of ENERGY be pleased to state;
- (a) whether it is a fact that the Central Electricity Authority is availing of the services of various Indian and foreign Consultancy Organisations; and
- (b) if so, what are the names of such Consultancy firms, individuals with the names and addresses of their Chief Excutives and specific projects and areas?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN). (a) and (b) The information is being collected and will be laid on the Table of the House.

Awarding of LPG dealership at Lalitpur

- 444. SHRIMATI AMARJIT KAUR: Will the Minister of ENERGY be pleased to state.
- (a) whether it is a fact that the Oil Selection Board (Northern Region) of Indian Oil Corporation at its meeting held in Lucknow on the 13th April, 1984, recommended the names for dealership at Lalitpur for LPG Gas agency, which is reserved for physically handicapped persons;
- (b) if so, whether the persons recommended are Government servants;
- (c) whether Government servants are entitled to run LPG Gas agencies in their names; and
- (d) if not, what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Yes,

Sir.

- (b) Oil Selection Board (North) have empanelled Shri Rajendra Kumar Jain and Kin. Vijaya Jain in alphabetical order for further field investigation. The former is a Government servant and the latter is employed in a private concern.
 - (c) As per the policy guidelines prevailing at the time of invitation of applications for this dealership, Government servants were not debarred for the award of dealerships/distributorships of petroleum products. However, the selected candidate will have to resign before he is appointed distributor by the concerned oil company.
 - (d) Government have recently amended the Policy guidelines in order persons already gainfully employed, as under, should be discouraged for the grant of agencies:—
 - (i) Salaried persons with an income of Rs. 1000/. or more; and
 - (ii) Professional like doctors, chartered accountants, lawyers and engineers.

CBI findings against DESU Officers

- 445. SHRIMATI AMARJIT KAUR: Will the Minister of ENERGY be pleased to refer to the answer to Starred Question 310 given in the Rajya Sabha on the 19th March, 1984 and state:
- (a) the names and designations of all the Officers against whom major penalty proceedings were initiated by DESU as recommended by CBI and the Central Vigilance Commission;
- (b) whether disciplinary action for the imposition of a major penalty as recommended by the CBI against one Administrative Officer has since been taken, if not, what are the reasons therefor, and
- (c) whether the case of medical Officer has since been finalized and action taken against him?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI ARIF MOHD. KHAN): (a) Names and designation of the officers against whom major penalty proceedings were initiated by DESU as recommended by CBI and Central Vigilance Commission are as under:—

- 1. Shri H.R. Khanna . Administrative Officer
- 2. Shri C.L. Sharma . . Administrative Officer
- 3. Dr. K.K. Sharma . Medical Officer
- 4. Shri Y.R. Soni ... Executive Engineer
- (b) DESU have informed that departmental proceedings against Shri H. R. Khanna, Administrative Officer are being placed before the Delhi Electric Supply Committee for initiating departmental proceedings.
- (c) DESU have intimated that the case of Medical Officer is also being placed before the disciplinary authority, i.e. Delhi Electric Supply Committee for considering the enquiry report and proposing penalty against him.

Demand for unemployment allowance

446. SHRI INDRADEEP SINHA: Will the Minister of LABOUR AND REHABI-LITATION be pleased to state:

- (a) whether it is a fact that unemployment among the educated youth has increased considerably;
- (b) whether it is also a fact that the youth organisations have demanded unemployment allowance;
- (c) whether it is a fact that some State Governments are already giving unemployment allowance; and
- (d) what is Government's reaction on the demand for the grant of unemployment allowance?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHA-BILITATION (SHRI DHARMAVIR):
(a) According to Employment Exchange statistics, the number of educated unemp-